

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ABHIJEET INFRASTRUCTURE LIMITED**


<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Abhijeet Infrastructure Limited
2.	Date of incorporation of corporate debtor	19.07.1984
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27108WB1984PLC170097
5.	Address of the registered office and principal office (if any) of corporate debtor	FE-83, Sector-III Salt Lake City, Ground Floor, Kolkata, Kolkata, West Bengal, India, 700106.
6.	Insolvency commencement date in respect of corporate debtor	05.02.2025 (Hon'ble NCLT Order date 31.01.2025)
7.	Estimated date of closure of insolvency resolution process	04.08.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satish Kumar Gupta Registration No : IBBI/IPA-001/IP-P00023/2016-2017/10056
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 17012, Building No. 17, Phase 2, Kohinoor City, Kurla West, Mumbai, Maharashtra - 400070 Email ID: <a href="mailto:satishg19@outlook.com">satishg19@outlook.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 17012, Building No. 17, Phase 2, Kohinoor City, Kurla West, Mumbai, Maharashtra - 400070 Email ID: <a href="mailto:abhijeetinfracirp@gmail.com">abhijeetinfracirp@gmail.com</a>
11.	Last date for submission of claims	19.02.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>a) Weblink:</b> <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> <b>b) Physical Address:</b> NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Cuttack has ordered the commencement of corporate insolvency resolution process of **Abhijeet Infrastructure Limited** vide its order dated 31.01.2025, received from applicant financial creditor on 05.02.2025.

The creditors of **Abhijeet Infrastructure Limited** are hereby called upon to submit their claims with proof on or before **19.02.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Satish Kumar Gupta**

**IP registration No. IBBI/IPA-001/IP-P00023/2016-2017/10056**

**Interim Resolution Professional**

Address: Flat No. 17012, Building No. 17, Phase 2,  
Kohinoor City, Kurla West,  
Mumbai, Maharashtra 400070

AFA No. - AA1/10056/02/300625/106924

AFA Validity Date – 30 June 2025

Email ID: [satishg19@outlook.com](mailto:satishg19@outlook.com)

Please use email [abhijeetinfrcirp@gmail.com](mailto:abhijeetinfrcirp@gmail.com) for correspondence

**Satish Kumar Gupta**  
**Insolvency Professional**  
**No. IBBI/IPA-001/IP-00023/**  
**2016-17/10056.**

**Date:** 05 February 2025

**Place:** Mumbai

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PUBLIC ANNOUNCEMENT  
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**RELEVANT PARTICULARS**

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9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 17012, Building No. 17, Phase 2, Kohnoor City, Kurla West, Mumbai, Maharashtra - 400070 Email ID: satishg19@outlook.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 17012, Building No. 17, Phase 2, Kohnoor City, Kurla West, Mumbai, Maharashtra-400070 Email ID: abhijeetinfacr@p@gmail.com
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12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) Physical Address: NA

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Satish Kumar Gupta  
IP registration No. IBBI/IPA-001/IP-P00023/2016-2017/10056  
Interim Resolution Professional  
Address: Flat No. 17012, Building No. 17, Phase 2, Kohnoor City, Kurla West, Mumbai, Maharashtra 400070  
AFA No. - AA1/10056/02/300625/106924  
AFA Validity Date - 30 June 2025  
Email ID: satishg19@outlook.com  
Please use email [abhijeetinfacr@p@gmail.com](mailto:abhijeetinfacr@p@gmail.com) for correspondence

Date: 05 February 2025  
Place: Mumbai

**Notice Inviting E-Tender**  
**No. - EO/MID-SADAR/eNIT-12,**  
**Dated - 04.02.2025**

E-Tender is being invited by the undersigned for various work, details of which may be available during the office hours in the office of the undersigned or Visit [www.wbtenders.gov.in](http://www.wbtenders.gov.in).

Sd/-  
**Executive Officer**  
**Midnapore Sadar Panchayat Samiti**

**SBI HLC MIDNAPORE (64213)**  
Shanti Bhavan, Nazarganj, Medinipur, Paschim Medinipur, Pin-721101, E-mail: [sbi.64213@sbi.co.in](mailto:sbi.64213@sbi.co.in)

Appendix IV (Rule 8(1))  
**POSSESSION NOTICE**  
(For Immovable Property)

A/C No.-37330769181 (HBL), 38164943334 (HBL TOP UP), 38416353045 (HBL TOP UP)

Whereas  
The undersigned being the Authorized officer of the **State Bank of India** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **21.11.2024** calling upon the Borrowers **Shri Santanu Sarkar, S/o- Late Ranjan Kumar Sarkar, At- Kotebazar, Near Municipal Pump House, P.O. Midnapore, P.S. Kotwali, Dist- Paschim Medinipur, Pin- 721101, West Bengal** to repay the amount mentioned in the notice being **Rs.16,77,275.00 (Rupees Sixteen Lakh Seventy-seven Thousand Two Hundred Seventy-five only) as on 20.11.2024 and further interest from 21.11.2024**, within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **4<sup>th</sup> day of February of the year 2025**.

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **State Bank of India** for an amount of **Rs.16,77,275.00 (Rupees Sixteen Lakh Seventy-seven Thousand Two Hundred Seventy-five only) as on 20.11.2024 and further interest from 21.11.2024**, costs, thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

**Description of the Immovable Property Mortgaged By Deposit of Title Deeds**

**Property owned by: Shri Santanu Sarkar**  
Land & Building at Mouza Torapara, J.L.No. 189, R.S. Plot No. 157, L.R. Plot No. 263, Sub Plot No.4/1A, R.S. Khatian No. 57/2, L.R. Khatian No.1554, Ward No. 1 under Midnapore Municipality, District- Paschim Medinipur, Pin-721101, West Bengal.

**Deed No. I-7525/2016, Dated 22.08.2016, Book No-I, Vol. No - 1001-2016, Pages from 138384 to 138400 under DSR-I Paschim Midnapore.**  
**The property is butted and bounded as under:**  
**North:** 10 ft Wide Road; **South:** 4/2 Sub Plot; **East:** 10 ft Wide Road; **West:** Biswarup Kundu.

Date: 04.02.2025  
Place: Medinipur

Authorised Officer  
State Bank of India

FORM NO. URC-2  
Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Kolkata that **M/s. Rajesh Medical & Co. a Partnership Firm** may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The Principal objects of the company are as follows:-  
i. Buying, Selling and distributing Medicines, Medical Drugs & other Medical Equipment including activities like procuring them from manufacturers, storing them appropriately, and selling them to pharmacies, hospitals and directly to consumers while adhering to all relevant regulatory requirements for drug handling and distribution.  
ii. Engaging in activities relating to import & export of medicines, medical drugs & other medical equipment.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 47, Ezra street P.O Kolkata- 700001.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 8, 7, 8, Sector 5, IIT Mandir, District Gurgaon (Haryana), Pin Code 122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.  
Dated this 06th Day of February, 2025

Name(s) of Applicant  
1. Vishal Agarwal  
2. Nirmala Devi Agarwal

**JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED**  
(Govt. of Jharkhand Undertaking)  
JUIDCO BHAWAN, KUTCHERY ROAD, RANCHI, JHARKHAND  
Ph. No.: +91-651-2225878, e-mail [uidco@juidco.com](mailto:uidco@juidco.com)  
CIN: U45200JH2013SGC001752

**e-Procurement Notice**  
**Tender Notice**  
NIT No: JUIDCO/NIT/Rehla Bishrampur /UWSS/25/648 Date: 04/02/2025

1. Name of the work	Rehla & Bishrampur Urban Water Supply Scheme with 5 years of Operation and Maintenance
2. Mode of Bid Submission	e-tendering - <a href="http://jharkhandtenders.gov.in">http://jharkhandtenders.gov.in</a>
3. Estimated Cost	Rs. 103,73,66,490/- (Rupees One Hundred Three Crore Seventy Three Lakh Sixty Six thousand Four Hundred and Ninety Only)
4. Tender Fee and Bid Security	Tender Document Fee - Rs. 25,000/- (Rupees Twenty-Five thousand only) Bid Security - Rs. 1,03,73,665/- (Rupees One crore Three lakh Seventy-Three thousand Six hundred Sixty-Five only)
5. Date & Time of Publication of Tender on Website	05 <sup>th</sup> February 2025 at 15:00 hours
6. Last Date & Time of submission of pre-bid queries	11 <sup>th</sup> February 2025 till 13:00 hours
7. Date & Time of pre-bid meeting	11 <sup>th</sup> February 2025 at 15:00 hours
8. Last Date & Time of Bid Submission	27 <sup>th</sup> February 2025 till 17:00 hours
9. Date & Time of Bid Opening	28 <sup>th</sup> February 2025 at 17:00 hours
11. Bid Submission Address	Jharkhand Urban Infrastructure Development Company Limited, JUIDCO Bhawan, Kutchery Chowk, Ranchi, Pin - 834001.
12. Helpline No. of e-Procurement Cell	+91 651 2225878/ 9973768183

**Note Only e-tenders will be accepted.**  
Further details are available on the Jharkhand Government e-procurement website <http://jharkhandtenders.gov.in>

PR 345801 (Urban Development and Housing) 24-25 (D)

Sd/-  
Project Director (Technical)  
JUIDCO Ltd., Ranchi

Form No. 22 and 18  
General Notice in respect of Interlocutory Application and Notice for appearance in Appeals Order 41  
Rule 14 CPC, and Rules 12.4 and 111 of Chapter IV Karnataka High Court Rules IN THE HIGH COURT OF KARNATAKA AT BANGALURU  
MFA No.715/2018 (SFC-)

Appellants  
1. Smt. Arundathi Ashok Rao, Aged about 50 Years, W/o Sri Ashok Rao and D/o Late Smt. Hena Ganguly, R/A at No. 101, RIO Grande, 1st Block, Brunton Road, Bengaluru - 560025.  
By Sri. G.R. Anantharam, Adv.

Respondents  
1. Karnataka State Financial Corporation having its Head Office at No.1/1, Thimmaiah Road, Near Contonment Railway Station, Bangalore.  
Branch Office at Somayaji Building, Bunts Hostel Road, Mangaluru.  
Represented by its Branch Manager And Others.

Appeal from The Judgement / Award/ Order Passed on Dated 07.03.2017 in Misc. Case No. 37/2014 on the File of The III Additional District And Sessions Judge, D.K. Mangalore, IA No. 1/2018 For CD of 287 days in Filing.  
To: Respondent No.2 And 4.

2. Sri. Suvasis Ganguly, Aged about 55 Years, S/o Sri S.K. Ganguly, R/A Plot No. 353, R.S. Plot No. 987, J.L.No.51, Mouza, Ramprasadpur, Thane Road, Post Andal, Bardwan District, West Bengal -713321.

4. Sri. Suvasis Ganguly, Aged about 47 Years, S/o Sri. S.K. Ganguly, R/A Plot No. 353, R.S. Plot No. 987, J.L.No.51, Mouza, Ramprasadpur, Thane Road, Post Andal, Bardwan District, West Bengal -713321.

Whereas the aforementioned Appeal preferred has been registered by this Court. NOTICE IS HEREBY given to you to appear in this Court in person or through an Advocate duly instructed or through some one authorised by law to act for you in this case on **11/03/2025 at 10.30 a.m.**, in case you intend to contest the appeal. If you fail to appear, the appeal will be dealt with, heard and decided in your absence.

Given under my hand and the seal of this Court on the 28th Day of January, 2025.  
By Order of the Court  
Sd/-  
Assistant Registrar

**NOTICE**

THIS Notice is hereby to declare for all public at large that the Declarants/Owners herein being Dinesh Kumar Gupta, and Chandrabati Devi had purchased land measuring about 14 Decimals more or less together with structure lying and situated at Mouza - Rampurhat, J.L. No. 77, R.S. Dag No. 1805, L.R. Dag No. 1751, under L.R. Khatian No. 10948, 10719, Municipal Holding no. 64477/C, within the limits of ward No. 5 of Rampurhat Municipality, Police Station - Rampurhat, Pincode - 731224, District - Birbhum vide several deed of conveyances. The present Owners/Declarants hereby declares that 2 Original Chain Deed and 1 original Title Deed respectively being (1) Deed of Partition registered before the office of A.D.S.R.-Rampurhat and was recorded in Book No. 1. Being No. 5166 for the Year 1992; (2) Deed of Gift dated 26.07.2011, made between Harekrisna Biswas being the donor and Mayarani Biswas being the donee. The said Deed was duly registered before the office of D.S.R.-Birbhum and was recorded in Book No. 1. Being No. 07875 for the Year 2011; AND (3) Deed of Conveyance dated 10.09.2011, made between Mayarani Biswas being the vendor and Dinesh Kumar Gupta being the purchaser. The said Deed was duly registered before the office of D.S.R. - Birbhum and was recorded in Book No. 1. Being No. 09112 for the Year 2011; pertaining to the above stated property have been misplaced from the present Owners/Declarant's custody and accordingly two separate general diary has been lodged before the Rampurhat PS Police on 02/02/2025 bearing GDE No. 77 and on 13.01.2025 bearing GDE No. 680. The present Owners/Declarants declares that the property is free from encumbrance and the said property has not been transferred whatsoever to any party. Any person(s) coming into possession of the aforesaid Documents and / or any person(s) who is/are having knowledge of the whereabouts of the Documents, are hereby requested to intimate the undersigned forthwith OR if any person/ authority/association/ society/ financial institution /trust and /or other entities having any objection/claim/demand on the above stated property should contact the undersigned Advocate with supportive /valid documents, within a period of 14 days from the date of the publication, failing which any claim whatsoever shall not be taken into consideration. That the Public/ person/ authority/association/ society/ financial institution /trust and /or other entities are warned not to deal with the three above stated Document and any person receiving or dealing with the said Documents would do so at their / his / her own risk and responsibility (including criminal liability) and the present Owner / Declarant shall not be liable in any manner whatsoever for any loss incurred by such person(s) on account of any such unauthorized dealing.

Shaktipada Banerjee  
Advocate  
Oswal Chamber, 2, Church Lane  
4th Floor, Room No. 403A, Kolkata - 700011  
M : 98317 09195

# Opinion, Insight Out

**A dawn of third globalisation?**

This could be an era where geo-political issues are a precondition for cross-border integration

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Thinking of Tomorrow

**SYMPHONY LIMITED**

(₹ in Crores)

Extract of Unaudited Consolidated Financial Results for the Quarter and Nine Months ended on December 31, 2024

Particulars	Quarter Ended	Nine Months Ended	Quarter Ended	Nine Months Ended	Consolidated 9M YoY Growth (%)
	31-Dec-24	31-Dec-24	31-Dec-23	31-Dec-23	
Revenue from operations	242	1,088	247	824	Revenue +32%
EBITDA (Excluding Other Income, Exceptional Items and Foreign Exchange & MTM Loss)	35	211	42	113	
Profit before Exceptional items and Tax	28	216	50	125	
Exceptional items (Refer note no. 2)	46	46	-	2	
Profit/(Loss) after Exceptional items and before Tax	(18)	170	50	123	
Net Profit/(Loss) after Tax for the period/year	(10)	134	41	100	
Total Comprehensive Income for the period/year [Comprising Profit for the period/year (after tax) and Other Comprehensive Income (after tax)]	(9)	135	41	100	
Paid-up Equity Share Capital (Face Value ₹ 2/- per share)	14	14	14	14	PAT +34%
Earnings Per Share (of ₹ 2/- each)*	(1.37)	19.50	5.91	14.41	

\* EPS is not annualised for the quarter/nine months ended December 31, 2024 and December 31, 2023.

**NOTES:**

1. Key numbers of Standalone Results are as under:

Particulars	Quarter Ended	Nine Months Ended	Quarter Ended	Nine Months Ended	Standalone 9M YoY Growth (%)
	31-Dec-24	31-Dec-24	31-Dec-23	31-Dec-23	
Revenue from operations	182	814	177	545	Revenue +49%
EBITDA (Excluding Other Income, Exceptional Items and Foreign Exchange & MTM Loss)	34	188	41	98	
Profit before exceptional items and tax	39	220	52	134	
Exceptional items (Refer note no. 3)	46	46	-	-	
Profit/(Loss) after Exceptional items and before Tax	(7)	174	52	134	
Net Profit/(Loss) after Tax for the period/year	(4)	132	43	107	

2. During the quarter ended December 31, 2024, the Parent Company has made a provision for doubtful debts amounting to ₹ 45.99 crores classified, as an exceptional item, in addition to the provisions made in earlier periods and pertains to receivables from M/s Pathways Retail Pvt Ltd, Delhi (E-Com distributor). As on December 31, 2024, the entire outstanding amount from the said distributor has been provided for by the Parent Company.

The Parent Company has initiated stringent legal actions under sections 336, 340, 316, 318, 61 & 54 of the Bharatiya Nyaya Sanhita Act, 2023, as well as under section 138 of the Negotiable Instruments Act, 1881, for the dishonouring of a cheque.

Furthermore, the Parent Company has entered into a settlement agreement with the said distributor, executed to secure repayment in accordance with court proceedings. The Parent Company has created rights and interests over valuable immovable properties located in Gurugram and Delhi. The residual value of these properties is expected to adequately cover the outstanding dues.

3. The Board of Directors in their meeting held on February 05, 2025 declared 3rd interim dividend of ₹ 2/- (100%) per equity share of ₹ 2/- each amounting to ₹ 13.73 crores. The record date for the payment of interim dividend is February 11, 2025.

4. The above is an extract of detailed format of quarterly/nine months ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of the quarterly/nine months ended Financial Results are available on the Stock Exchange websites [www.nseindia.com](http://www.nseindia.com), [www.bseindia.com](http://www.bseindia.com) and on Company's website [www.symphonylimited.com](http://www.symphonylimited.com). The same can be accessed by scanning the QR code provided below.

By Order Of The Board  
For Symphony Limited

Achal Bakeri  
Chairman & Managing Director  
DIN-00397573

Place : Ahmedabad  
Date : February 05, 2025

**27°C World**  
World Leader in Air Cooling Solutions for Residential, Commercial, and Industrial Spaces. Trusted in Over 60 Countries Worldwide. Now Offering Advanced Tower Fans and Geysers.

Registered Office: Symphony Limited, Symphony House, FF-12 TP-50, Bodakdev, Off SG Highway, Ahmedabad 380059, Gujarat, India.  
CIN: L32201GJ3989PLC010331 | Web: [www.symphonylimited.com](http://www.symphonylimited.com) | Email: [corporate@symphonylimited.com](mailto:corporate@symphonylimited.com) | Phone: +91-79-66211111 | Fax: +91-79-66211139

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## PM Modi shares highlights from his divine visit to Prayagraj

NEW DELHI : Prime Minister Narendra Modi on Wednesday shared highlights from his sacred visit to Prayagraj in Uttar Pradesh.

Taking to social media platform X (formerly Twitter), the PM shared a video and wrote in a post "Here are highlights from a very divine visit to Prayagraj."

Earlier today, the PM participated in a 'Snan' at the TriveniSangam - the confluence of three rivers, Ganga, Yamuna, and Saraswati - describing the experience as a moment of 'divine' connection.

In a post on X, the Prime Minister said he was filled with a spirit of devotion after taking a dip in the Sangam.

"Blessed to be at the MahaKumbh in Prayagraj.



The Snan at the Sangam is a moment of divine connection, and like the crores of others who have taken part in it, I was also filled with a spirit of devotion," PM Modi said on X.

"May Maa Ganga bless all with peace, wisdom, good health and harmony," he added.

On Wednesday, Prime Minister Narendra Modi also

offered prayers at the TriveniSangam. Upon his arrival in Prayagraj, the PM enjoyed a boat tour on the Yamuna River with Uttar Pradesh Chief Minister Yogi

Adityanath.

The ongoing Mahakumbh 2025, which commenced on PoushPurnima (January 13, 2025), is the world's largest spiritual and cultural gathering, attracting devotees from across the globe. It will continue until Mahashivratri on February 26.

In alignment with his commitment to promote and preserve India's spiritual and cultural heritage, the Prime Minister has consistently taken proactive steps to enhance infrastructure and facilities at pilgrimage sites.

Moreover, during his visit to Prayagraj on December 13, 2024, the prime minister inaugurated 167 development projects worth Rs 5,500 crore, improving connectivity,

amenities and services for the general public.

Meanwhile, by 8 am on Wednesday, over 3.748 million devotees had taken a holy dip in the confluence of the Ganga, Yamuna, and the mystical Saraswati, increasing the deep spiritual fervour surrounding the grand religious congregation. This includes more than 10 lakh Kalpvasis and 2.748 million pilgrims who arrived in the early hours to seek divine blessings.

According to Uttar Pradesh government data, the total number of bathers since the commencement of Mahakumbh has exceeded 382 million as of February 4, underlining the event's unparalleled spiritual and cultural significance.

## Plane carrying Indian citizens who allegedly illegally migrated to US arrives in Amritsar

AMRITSAR : The US Air Force plane carrying Indian citizens who allegedly illegally migrated to the US arrived in Punjab's Amritsar on Wednesday. Earlier on Tuesday, a US Embassy spokesperson said that while specific details cannot be shared, the United States is vigorously enforcing its border and immigration laws. The spokesperson emphasised that the actions taken send a "clear message that illegal migration is not worth the risk." "I have received a number of inquiries on the report of a deportation flight to India. I can't share any details.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF ABHIJEET INFRASTRUCTURE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Abhijeet Infrastructure Limited
2. Date of incorporation of corporate debtor	19.07.1984
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27108WB1984PLC170097
5. Address of the registered office and principal office (if any) of corporate debtor	FE-83, Sector-III Salt Lake City, Ground Floor, Kolkata, Kolkata, West Bengal, India, 700106.
6. Insolvency commencement date in respect of corporate debtor	05.02.2025 (Hon'ble NCLT Order date 31.01.2025)
7. Estimated date of closure of insolvency resolution process	04.08.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Satish Kumar Gupta Registration No. IBBI/IPA-001/IP-P00023/2016-2017/10056
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 17012, Building No. 17, Phase 2, Kohnoor City, Kuria West, Mumbai, Maharashtra - 400070 Email ID: satishg19@outlook.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 17012, Building No. 17, Phase 2, Kohnoor City, Kuria West, Mumbai, Maharashtra-400070 Email ID: abhijeetinfra@icrp@gmail.com
11. Last date for submission of claims	19.02.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) Physical Address: NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Cuttack has ordered the commencement of corporate insolvency resolution process of **Abhijeet Infrastructure Limited** vide its order dated 31.01.2025, received from applicant financial creditor on 05.02.2025.

The creditors of **Abhijeet Infrastructure Limited** are hereby called upon to submit their claims with proof on or before 19.02.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Satish Kumar Gupta  
IP registration No. IBBI/IPA-001/IP-P00023/2016-2017/10056  
Interim Resolution Professional  
Address: Flat No. 17012, Building No. 17, Phase 2, Kohnoor City, Kuria West, Mumbai, Maharashtra 400070  
AFA No. - AA1/10056/02/300625/106924  
AFA Validity Date - 30 June 2025  
Email ID: satishg19@outlook.com  
Please use email [abhijeetinfra@icrp@gmail.com](mailto:abhijeetinfra@icrp@gmail.com) for correspondence.

## Step up fight against terrorism with goal of 'zero infiltration': Amit Shah in J-K security review meet



NEW DELHI : Union Home Minister Amit Shah on Wednesday emphasised on the need to step up fight against terrorism with the goal of "zero infiltration," while chairing the Jammu and Kashmir security review meet in the national capital.

Noting that sustained and coordinated efforts of the union government resulted in significantly weak terrorism ecosystem in Jammu and Kashmir, Shah directed all security agencies to step up the fight against terrorism by aiming for the 'zero infiltration' goal.

Shah asked all security agencies to take "more stringent action on infiltration and acts of terror with a ruthless approach."

In over two-hour long meet, the Minister said "it should be our goal to uproot the existence of terrorists."

Shah mentioned that the narco network is providing support to infiltrators and terrorists to carry out their activities, stressing the need to take "prompt action against terror funding from the proceeds of the narcotics

trade with alacrity and rigour." Shah directed agencies to make new appointments in the posts of Forensic Science Laboratory (FSL) in view of the timely implementation of the new criminal laws.

He emphasised the Modi government's 'policy of zero tolerance' against terrorism to achieve the goal of a terrorism-free Jammu and Kashmir. The Minister also directed all security agencies to remain vigilant and continue to work in synergy to eliminate terrorism in Jammu and Kashmir.

Chairing the high-level review meeting on the security situation in Jammu and Kashmir here in the national capital, Shah later appreciated the efforts of the security agencies for significant improvement in all parameters of the security scenario in Jammu and Kashmir.

The meeting was attended by the Lieutenant Governor of Jammu and Kashmir ManojSinha, Union Home Secretary Govind Mohan, Director of Intelligence Bureau TapanDeka, the Chief

Secretary and the Director General of Police of Jammu and Kashmir, along with senior officials of the Ministry of Home Affairs and the Jammu and Kashmir administration.

The Home Minister had also held an important review meeting on the security situation in Jammu and Kashmir on Tuesday. The meeting was attended by the Chief of the Army Staff General UpendraDwivedi, the Home Secretary and other senior officers of MHA and Army.

The discussion in today's meet centered on counter-terrorism efforts and measures to maintain peace in the Union Territory, covering the prevailing security situation, ongoing counter-terrorism operations, and the future roadmap to curb the menace.

The meeting also emphasised the importance of coordination among security agencies in the ongoing fight against terrorism in the region. Recent security developments in the Valley, including any new challenges posed by terror groups and insurgent activities were also

major issues of discussions.

This meeting follows a series of similar security reviews held in the past, where the Union Home Minister has emphasised strengthening intelligence networks, countering cross-border infiltration, and accelerating development initiatives in the region. In previous meetings, Shah has stressed a zero-tolerance policy against terrorism and called for enhanced coordination between central and state security agencies. Over the past few years, the government has ramped up counter-terror measures, dismantled terror modules, and increased developmental outreach in Jammu and Kashmir. The security review is crucial.

### S. E. RAILWAY - TENDER

**e-Tender Notice No. : EL-CON-RNC-AT-25-1, dated 04.02.2025.** e-Tender is invited by Divisional Electrical Engineer (Con), S.E.Railway, Ranchi for and on behalf of the President of India for the following work. Following tender has been uploaded on website [www.ireps.gov.in](http://www.ireps.gov.in). The tender will be closed at 12.00 hrs. on due date. **Brief Description of Works:** Erection, Testing and Commissioning of 25kVA Auxiliary Transformer in various stations, goomties & Level Crossing Gates between Hatia (Excluding) and Kanaraoan (Including) along with cable laying, AT connections including Supply, Erection, Testing and Commissioning of additional 25kV OHE works and general services works in connection with doubling work between Ranchi (Hatia) and Bondamunda in Ranchi Division of South Eastern Railway. **Value of Work:** ₹ 1,51,26,374.95. **Bid Security:** ₹ 2,25,600/-. **Completion period:** 12 Months. Interested tenderers may visit website [www.ireps.gov.in](http://www.ireps.gov.in) [E-Tender -> Works (login with Phone no.) and search with above mentioned tender no.] for full details/description/specification of the tenders and submit their bids online. In no case manual tenders for these items will be accepted. **N.B.:** "Prospective Bidders may regularly visit [www.ireps.gov.in](http://www.ireps.gov.in) to participate in all other tenders" (PR-1102)

**Form No. INC-26**  
**[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]**  
**Advertisement to be Published in the Newspaper for change of Registered Office of the Company from one State to another**

**NOTICE**  
**BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, EASTERN REGION, MINISTRY OF CORPORATE AFFAIRS, KOLKATA**  
**In the matter of the Companies Act, 2013: Section 13(4);**  
**-AND-**  
**In the matter of the Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014**

**-AND-**  
**In the matter of Ayena Innovation Private Limited ('the Company') (CIN: U74999JH2021PTC016163) a company incorporated under the Companies Act, 2013 having its registered office at H No. 68, Ketari Bagan, Chutia PS Nankum, Near Jharkhand Public School, Ranchi-834010, Jharkhand, India.**

**Petitioner/Applicant**  
 Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed by the members of the Company at the Annual General Meeting held on Friday, 19th July 2024, to enable the Company to change its Registered Office from "State of Jharkhand" to "State of Maharashtra".

"Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing internet complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director-Eastern Region at the address Nizam Place, II MSC Building, 3rd Floor, 234/4, A/J C Bose Road, Kolkata 700020, West Bengal (Email: rd.east@mca.gov.in), within fourteen days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned above."

**Ayena Innovation Private Limited**  
 Sd/-  
**Utsav Mahto**  
 Director  
**DIN:09101528**  
**Date: 05-02-2025**  
**Place: Ranchi**

### Name Change

I, Nupur Bajla, W/o Satyam Bajla R/o H.No.74, Bajla Niwas, Seth Suraj Mal Jalan Road, Castair Town, Near Saraf School, Deoghar, Jharkhand-814112 as per affidavit No. 21 dated 05.02.2025 L have Changed my name for all purpose

### Affidavit

I, Harsha More, W/o Shashank More, JLU S. S. Shree Home Trade Centre, (Sandhi Chowk, Upper Bazar, Ranchi (Jharkhand)) do hereby solemnly declare vide affidavit No 78 dated 04.02.2025 that before marriage I have called in the name of Harsha Agarwal and after marriage with Shashank More I have called in the name of Harsha More. Harsha More and Harsha Agarwal both are same and one person i.e myself. For any kind of wrong I shall be fully responsible for the same.

**कार्यपालक अभियंता का कार्यालय**  
**विशेष कार्य प्रमण्डल**  
**भवन निर्माण विभाग, राँची।**  
**Mail: [splworksdivbcdnc@gmail.com](mailto:splworksdivbcdnc@gmail.com)**

### अल्पकालीन निविदा आमंत्रण सूचना सं0-47 / 2024-25

- विज्ञापनदाता का पदनाम :- कार्यपालक अभियंता, विशेष कार्य प्रमण्डल, भवन निर्माण विभाग, राँची।
- परिमाण विपत्र बिक्री की तिथि :- दिनांक-13.02.2025 को अपराह्न 1.00 बजे तक।
- निविदा प्राप्ति की तिथि एवं समय :- दिनांक-14.02.2025 को अपराह्न 3.00 बजे तक।
- निविदा खोलने की तिथि एवं समय :- (क) अधीक्षण अभियंता का कार्यालय, छोटानागपुर भवन अंचल भवन निर्माण विभाग, राँची।  
(ख) कार्यपालक अभियंता का कार्यालय, विशेष कार्य प्रमण्डल, भवन निर्माण विभाग राँची।
- परिमाण विपत्र बिक्री का स्थान :- कार्यपालक अभियंता का कार्यालय, विशेष कार्य प्रमण्डल, भवन निर्माण विभाग, राँची।

8. निविदा प्राप्ति एवं खोलने का स्थान :- कार्यपालक अभियंता का कार्यालय, विशेष कार्य प्रमण्डल, भवन निर्माण विभाग, राँची।

क्र. सं.	कार्य का नाम	प्राक्कलित राशि (₹0)	अग्रघन की राशि (₹0)	परिमाण विपत्र का मूल्य (₹0)	कार्य समाप्ति की अवधि
1	Renovation of Circle Office, Canteen Building & Construction of Boundary Wall at Bargai, Ranchi, Jharkhand for the year 2024-25	43,74,900.00	88,000.00	5000.00	04Months

PR345822 (Building) 24-25 (D)

## Deputy Chief Minister DK Shivakumar calls for pressure on Centre to withdraw flawed NEP

BENGALURU : Deputy Chief Minister DK Shivakumar on Wednesday called for building pressure on the Union government and the University Grants Commission (UGC) to withdraw the flawed National Education Policy (NEP).

Addressing a conclave of higher education ministers from various states, Shivakumar stated, "The National Education Policy rolled out by the Union government has many flaws. The Karnataka government has gone ahead and brought in some amendments. The output from this conclave must reach the Centre." "Karnataka has been the pioneer in the field of education in the country. Students from North India have been belonging to the state for higher education for more than three decades. Karnataka has over 70 medical colleges and 250 engineering colleges. Tamil Nadu, Kerala, Telangana and Andhra Pradesh also have good colleges," he added.

"Our federal structure is unique and our Constitution offers many rights. There is diversity in language too. We should not be competing at the national level but at the international level. For this, we need to change the NEP. We need to bring in reforms at the university level too. The appointment of vice-chancellors is a key challenge before us. Indians have adorned top positions in many Western universities. We need to take the opinion of experts to take our education system global," he said. Shivakumar further added, "Bengaluru, Chennai, and Hyderabad have been pioneers in the creation of top international educationists. There is no match for the Southern states when it comes to education.



**Government of Jharkhand**  
**State Institute of Rural Development**  
**Hehal, Ranchi - 834 005**

Memo No: II-26/2012/46 Dated:- 04 /02/2025

### Quotation for Catering Services

Sealed quotations are invited from the reputed Catering Service providers having valid PAN and GST Registration Certificate for providing catering services for the trainees/participants of the STATE INSTITUTE OF RURAL DEVELOPMENT (SIRD).

Interested Catering Service providers may submit their sealed quotations in the prescribed performa (Annexure - I) superscribing as "Quotation for providing Catering Services in SIRD".

The tender document along with the detailed terms & conditions has to be purchased @ ₹10,000/- (Ten thousand) from the office of State Institute of Rural Development (SIRD), Hehal, Ranchi.

Time Schedule for the bid :-

Bid Reference No.	Mess/SIRD/2024-25/01 dated - 04 Feb, 2025
Date of commencement for the collection of bid/tender document.	11:00 hrs. onwards of 10 Feb, 2025
Last date for the collection of bid/ tender document	Upto 16:30 hrs of 15 Feb, 2025
Date of Pre-bid Meeting.	at 15:00 hrs. dated 17 Feb, 2025
Bid submission start date	11:00 hrs. dated 18 Feb, 2025
Last date and time for bid submission	Upto 16:00 hrs. of 20 Feb, 2025
Date and time of opening of bid	At 15:00 pm dated 21 Feb, 2025
Place of opening of bid and address for communication	SIRD Office (Administrative Block, North Campus) at OTC Ground, Piska More, Hehal, Ranchi- 834005

All quotations/tenders shall be put into the tender box kept in our office between 11:00 hrs to 16:00 hrs. No Quotation will be accepted after the specified date and time.

**Address:**  
**Director,**  
**State Institute of Rural Development (SIRD),**  
**Hehal, Ranchi - 834005, Jharkhand.**  
 Sd/-  
**Director**  
**State Institute of Rural Development, Ranchi.**  
**PR 345776 SIRD(24-25)#D**

**Chola**  
 Enter a better life  
**CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**  
 CORPORATE OFFICE :  
 "CHOLA CREST", C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032, India  
 Regional Office : 55 & 55/1, Chowringhee Road, 4th Floor, Chowringhee Court  
 Opp. Nehru Children's Museum in Rabindra Sadan, Kolkata - 700 071, W.B.  
**Branch Office : Ground and Lower Ground Floor, LN Corporate, Plot No. 1140/1141 (Part), Thana - Kotwali, Near Kutcheri Post Ranchi, Dist & P.S. - Ranchi, Jharkhand, Pin - 834 001.**

Whereas :

The undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice on the date mentioned the account calling upon the respective Borrowers, to repay the outstanding amount with interest thereon within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken **Symbolic Possession** of the Property mortgaged with the Company described herein below on the date mentioned against the account in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 8 of the Rules made there under.

The Borrowers in particular and the Public in general are hereby cautioned not to deal with property mentioned herein below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned against the account along with interest and other charges.

Under Section 13(8) of the Securitisation Act, the borrowers can redeem the Secured Asset by payment of the entire outstanding including all costs, charges and expenses before notification of Sale.

Sl. No.	a) Loan Account Number b) Name and Address of Borrower / Co-borrower	Description of the Immovable Property	a) Date of Demand Notice b) Outstanding Amount c) Date of Symbolic Possession
1.	a) Loan Account Nos. : HE01RAC00000015028 & HE01RAC00000021270 b) 1. Ranjit Prasad Soni (Applicant) C/o. Late Bajinath Saw, Baneswar Nagar, Ghat Road, Chutia, Ranchi GPO, Ranchi, Pin - 834 001. 2. M/s. Alka Jewellers (Co-Applicant) C/o. Ajay Mahto, Upper Chutia, Near Grameen Bank, P.O. - Chutia, P.S. - Chutia, Ranchi, Jharkhand, Pin - 834 001. 3. Prabha Devi (Co-Applicant) Near Alka Jewellers, Upper Chutia, Gosai Toili, Pochutta, P.S. - Chutia, Ranchi, Jharkhand, Pin - 834 001.	The Land measuring 2.48 Decimals of Plot No. 1334, Sub-Plot No. 1334 / Part under the Khata No. 05, P.S. No. 212 situated at Mouza - Samlong, P.S. - Nankum, District - Ranchi. <b>Boundaries of property as per Deed :</b> North : Plot No. 1334 / Part, South : 10' Wide Proposed Road, East : Land of C. N. Yadav (Plot No. 1334 / Part), West : Plot No. 1334 / Part. <b>Measurement of Plot as per Deed :</b> North : Towards East to West - 19'07". South : Towards East to West - 19'07". East : Towards North to South - 55'00". West : Towards North to South - 55'00".	a) 12.11.2024 b) Rs. 31,68,088.00 (Rupees Thirty One Lakhs Sixty Eight Thousand Eighty Eight only) as on 12.11.2024 and interest thereon. c) 03.02.2025 (Symbolic Possession)
2.	a) Loan Account No. : HE01XAO00000034152 b) 1. Guddu Kumar (Applicant) House No. 131, Sadar Bazar, Chas, Bokaro, Jharkhand, Pin - 827013. 2. Guddu Polybag (Co-applicant) Sadar Bazar, Chas, Bokaro, Jharkhand, Pin - 827 013. 3. Pankaj Kumar (Co-applicant) House No 131, Sadar Bazar, Chas, Bokaro, Jharkhand, Pin - 827013. 4. Kaushalya Devi (Co-applicant) House No. 131, Sadar Bazar, Chas, Bokaro, Jharkhand, Pin - 827013.	Mouza - Chas, Thana No. 30, Khata No. 432, Plot No. 4890, measuring an Area - 2.5/8 Decimal (i.e. 2.63). At Chas, Pargana Khaspel, P.S. - Chas, Dist- Bokaro, State - Jharkhand. <b>Butted and Bound</b> as : North : Seller N.J., South : Part of Plot, East: Yudhishthir Bauri, West : Rasta.	a) 14.11.2024 b) Rs. 52,79,502.00 (Rupees Fifty Two Lakh Seventy Nine Thousand Five Hundred and Two only) as on 14.11.2024 and interest thereon. c) 04.02.2025 (Symbolic Possession)

Date : 06.02.2025  
 Place : Ranchi, Bokaro (Jharkhand)

Authorised Officer  
 Cholamandalam Investment And Finance Company Limited